

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

19. IA 2745/2024 IA 2771/2024 IA 2870/2024 IA 1671/2024
IA 302/2024 In C.P. (IB)/527(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

NAME OF THE PARTIES: - IA 2745/2024 Avil Menezes Resolution
Professional of Syntex Trading & Agency
Private Limited

V/s

Mr. Vijay Kumar V Iyer Resolution
Professional of Future Retail Limited
IA 2771/2024 Department of State Tax
Through the State Tax Officer

V/s

Future Retail Limited Also Known as
Home Solutions Retail India Limited
IA 2870/2024 Mr. Girdhar Gopal

V/s

M/S Future Retail Limited
IA 1671/2024 Cila Advertisers

V/s

Future Retail Limited
IN THE MATTER OF
Bank of India

V/s

Future Retail Limited

**Section: 60(5), Rule 11 of NCLT, 2016 Section 60(5), U/s 7 of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA.No.2745/2024: -

Presence: -

Adv. Rakesh Gupta

..... Applicant through VC.

Adv. Harit Lakhani

.....Respondent/RP through VC.

Counsel for the Respondent/RP seeks more time to file the reply. Let the reply be filed within a period of two weeks with an advance copy of the reply to the counsel for the other side. Counsel for the applicant shall be at liberty to file rejoinder, if any. List this matter for the final hearing on **29.08.2024**.

IA.No.2771/2024: -

Presence: -

Adv. Amar Mishra Applicant through VC.

Adv. Harit LakhaniRespondent/RP through VC.

Counsel for the Respondent states at bar that the claim filed by the applicant has already been put for vote before the CoC as per the amended CIRP Regulations. List this matter on **30.08.2024**.

IA.No.2870/2024: -

Presence: -

Adv. Harit Lakhani Respondent/RP through VC.

None Present Applicant.

Counsel for the Respondent/RP states that the possession of the premises in question has already been handed over to the applicant as on 05.07.2024. Since none is present on behalf of the Applicant. List this matter for further hearing on **30.08.2024**.

IA.No.1671/2024: -

Presence: -

Adv. Karan Desai Applicant.

Adv. Harit Lakhani Respondent/RP through VC.

Counsel for the Respondent states at bar that the claim filed by the applicant has already been put for vote before the CoC as per the amended CIRP Regulations. List this matter on **30.08.2024**.

IA.No.302/2024: -

Presence: -

Adv. Radhika Kulkarni, Adv. Radhika Khanna Tandon Applicant.
Adv. Harit Lakhani Respondent/RP through VC.
Adv. Rohan Rajadhyaksha, Adv. Krishna Baruah, Adv. Devdutta Uchil
..... Respondent No.2 through VC.
Adv. Malhar Zatakia, Adv. Krishna Baruah, Adv. Devdutta Uchil
..... Respondent No.3 through VC.

The Reply on behalf of Respondent No. 2 has been filed. The Counsel for the Respondent No.2 i.e. Praxis Home Retail Limited states at bar that Respondent No.2 has nothing to do with the property in question situated on 3rd and 4th floor. As Respondent No.2 is neither in possession of the property nor has anything to do with the property in question, is not involved in any manner. In view of the statement made by the Counsel for Respondent No.2, Respondent No. 2 is discharged from this application. List this matter on **01.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)